

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 103
IA-1736/2024
IN
IB-90(ND)/2024

IN THE MATTER OF:

Small Industries Development Bank of India Petitioner/Applicant
Vs.
Ajay Kumar Gupta Respondent

Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 16.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent :

ORDER

IA-1736/2024

This application has been filed by the Resolution Professional seeking to take on record the report submitted under Section 99 of the Code.

Ld. Counsel appearing for the Personal Guarantor seeks time to file objections. One week time granted.

List the matter **on 30.04.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay